

ITEM NO.50

COURT NO.17

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.10022/2024

(Arising out of impugned final judgment and order dated 20-12-2022 in CRLAMD No.427/2016 passed by the High Court of Judicature at Madras at Madurai)

VAIRAMUTHU

Petitioner

VERSUS

STATE OF TAMIL NADU

Respondent

(with I.A. No. 165192/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. K. N. Basha, Sr. Adv.
Mr. B. Karunakaran, Adv.
Ms. Vishnu Priya, Adv.
Mrs. V. Ambika, Adv.
Mrs. K. Balambihai, Adv.
Mr. S. Gowthaman, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to our order dated 29th July, 2024, the Registrar (Judicial Listing) has filed a report dated 17th August, 2024.
2. We have perused the report. The Registrar shall ensure that the dealing assistants and senior court assistants diligently perform their work. Any recurrence of error or remissness of the nature that we have noticed, if brought

to our notice once again, may expose them to serious consequences.

3. Although page 'A-5' of the special leave petition (placed in the file) reveals that the same was time barred and an application for condonation of delay has been filed, learned counsel appearing for the petitioner submits that he has since been informed by the Registry that the application for condonation of delay has been rendered redundant since the special leave petition was filed within time.

4. We are also informed that such an opinion was formed by the Registry based on the fact that the petitioner had applied for certified copy of the impugned judgment and order and the time taken for obtaining the certified copy has been excluded for the computing limitation.

5. There is, however, no report to that effect on record.

6. The Registry is directed to make available the report prepared, if at all, whilst forming the opinion that the special leave petition has been filed within the period of limitation and is not time-barred.

7. Let such report be filed within a week from date.

8. Re-list the special leave petition after ten days along with the report.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)